

1983-84	...	Rs. 13.00 lakhs
1984-85	...	Rs. 35.00 lakhs

(e) No, Sir.

(f) Does not arise.

Export of Marine Products

8624. SHRI AMARSINH RATHAWA : Will the Minister of COMMERCE be pleased to state :

(a) the reasons for decline in marine exports during 1985-86:

(b) the names of the countries which are importing Indian marine products; and

(c) the steps being taken to boost the export of marine products during 1986-87 ?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) : (a) Estimated export of marine products in 1985-86 indicate a marginal decline as compared to 1984-85. This is mainly due to poor landing of shrimps along the West Coast.

(b) Major importing countries importing Indian marine products are Japan, USA, U.K., Singapore, U.A.E., Kuwait, Netherlands, Taiwan, France and Srilanka.

(c) Steps taken to boost the export of marine products include production of cultured shrimps, modernisation of shrimps processing plants, encouragement of production of value-added items like IOF, improvement in quality of products and measures for exploitation of deepsea fishery resources.

[*Translation*]

Advancing of Loans Against Bogus Names

8625. SHRI KAMLA PRASAD SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Central Vigilance Commission, while expressing its doubt about the utility of the Mass Loan Disbursement Scheme, has pointed out a case in which a nationalised bank has advanced loans against bogus names under this scheme;

(b) if so, whether Government have inquired into case along with similar other cases of loans being advanced by other banks; and

(c) if so, the details of the findings of the enquiry ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). The Central Vigilance Commission during the course of examination of a fraud case pertaining to the State Bank of Patiala had observed that in a loan function held in Haryana during November, 1986, some loans sanctioned for purchase of buffaloes were disbursed to borrowers, who had given wrong names and addresses. The Central Bureau of Investigation registered a case on 14.11.1980 and thereafter filed a chargesheet in a court of law. However, as per Reserve Bank of India's guidelines from time to time, banks have been advised to follow the well laid down procedures for identification, sanction and appraisal while sanctioning of all loans including those disbursed in credit camps.

[*English*]

Closure of Jute Mills

8626. SHRI CHINTAMANI JENA : Will the Minister of TEXTILES be pleased to state :

(a) the names of the jute mills which are lying closed as on the 31st December, 1985 and the period from which they have remained closed;

(b) the main reasons for the closure of these mills;

(c) the estimated loss of production as